IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3361 of 2020

Lagen Gorai ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. R.C.P. Sah, Advocate
For the State : Mr. Abhay Kr. Tiwari, A.P.P.

02/09.09.2020 So far as defect nos. 3, 4 and 5(e) are concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, defect no. 9(i) is concerned, the same is ignored.

Mr. R.C.P. Sah, learned counsel for the petitioner seeks permission to withdraw this application. Mr. Abhay Kr. Tiwari, learned A.P.P. does not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

(R. Mukhopadhyay, J.)

Alok/-